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Title: Regarding implementation of CCS Pension Scheme for employees of Navodaya Vidyalaya Samiti.

SHRI P.K. BIJU (ALATHUR): Chairman Sir, I would like to raise an important and long pending demand of the employees of Navodaya Vidyalaya Samiti to implement CCS (pension) scheme who have joined the service in NVS prior to January, 2004 and also to give 10 per cent special allowance to non-teaching staff as has been granted to teaching staff of Jawahar Navodaya Vidyalaya.

Sir, the Parliamentary Standing Committee on HRD in its 154th and 198th report strongly recommended about this thing. Shri Y.N. Chaturvedi Committee had strongly recommended about the implementation of CCS Pension to NVS employees. The Joint Secretary of MHRD had urged NVS to review the amendment of Conduct, Discipline and Appeal Rules and Pension, Gratuity and Provident Fund Rules so as to make the introduction of CCS Pension applicable for the employees of NVS by 31st August, 1995 which was unsympathetically left out in the cold.

Sir, the written assurance was given by the Secretary of MHRD to the Joint Action Committee of Associations of Employees of NVS on 29th January, 2010.

But they had a strike for ten days. The Government is not ready to implement the function. Even our Prime Minister also extended the CCS (Pension) Scheme in Punjab University. The same favour can easily be extended to other universities. I urge upon the Government to do all possible to implement the CCS (Pension) Scheme with ten per cent Special Allowance to the teaching and non-teaching staff who also work in the NVS.